

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Badrul Islam etc.
C.C.No. 389/2019**

26.09.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI.
A-1 is present along with Id. Counsel Sh. B.K.Wadhwa
A-2 and A-4 are present along with Id. Counsel Sh.
Javed Akhtar
A-3 is absent
Sh. Vikram Panwar, Id. Counsel for A-3
A-5 is present along with Id. Counsel Sh. Ranvijay
Singh

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Having regard to the guidelines issued by the Hon'ble High Court vide circular No. 322/RG/DHC/2020 dated 15.08.2020, no adverse orders are passed against the persons who are not present today.

In reference to circular No. **26/DHC/2020 dated 30.07.2020**, let this matter be listed on **27.10.2020** for P.E.

C.C.No.389/2019

CBI Vs. Badrul Islam etc.

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A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/26.09.2020